

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00444/2018

Dated Tuesday the 27th day of March Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Kaushik Das,
S/o. A.B.Das,
Joint Works Manager (Technical),
Heavy Vehicles Factory,
Avadi, Chennai 54.Applicant

By Advocate M/s. Menon, Karthik, Mukundan & Neelakantan

Vs

- 1.The Union of India,
rep by its Chairman,
Ordnance Factory Board,
Ayudh Bhawan,
10-A, S.K.Bose Road,
Kolkata 1.
- 2.The Director General of Ordnance Factories,
Ordnance Factory Board,
10-A, S.K.Bose Road,
Kolkata 1.
- 3.The Senior General Manager,
Heavy Vehicles Factory,
Avadi, Chennai.Respondents

By Advocate Mr. S. Nagarajan

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records of the 1st respondent in its JTR-60/Per/NG/2017-18 dated 27.11.2017 and quash the same in so far as the applicant is concerned and pass such other order or orders as may be deemed fit and thus render justice.”

2. It is submitted that this is the 3rd stage of litigation of the applicant. He is aggrieved by the impugned transfer order dt. 27.11.2017 by which he was transferred from Avadi to Dehradun. Learned counsel for the applicant submits that in the present stage of litigation also, the Standing Committee meeting was not convened, there was no change in the pick and chose method adopted for transfer by the HVF Avadi, except for the change in the place of posting. He submitted a representation on 05.12.2017 against the transfer which is still pending for consideration.

3. Shri. S. Nagarajan appears and takes notice for the respondents. He seeks time for filing reply.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the 2nd respondent is directed to dispose of the representation within a time limit to be stipulated by this Tribunal and till then, status quo with regard to be applicant would be maintained by the respondents.

5. Therefore, in view of the above submission and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to consider the applicant's representation at Annexure A6 dt. 05.12.2017 in accordance with law and pass a reasoned and speaking order thereon before 04.04.2018. Status-quo with regard to the applicant shall be maintained till then.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
27.03.2018

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